## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 8329/2025

[Arising out of impugned final judgment and order dated 13-02-2025 in CRWJC No. 1148/2024 passed by the High Court of Judicature at Patna]

THE STATE OF BIHAR & ORS.

PETITIONER(S)

**VERSUS** 

**SURESH YADAV** 

RESPONDENT(S)

(IA No. 136850/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 136849/2025 - EXEMPTION FROM FILING O.T.)

Date: 11-06-2025 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA HON'BLE MR. JUSTICE MANMOHAN

[PARTIAL COURT WORKING DAYS BENCH]

For Petitioner(s) Mr. Manish Kumar, AOR Mr. Divyansh Mishra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- Issue notice, returnable within eight weeks.
- 2. In the meantime, the operation and effect of the order impugned passed by the High Court shall remain stayed.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)